

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1863  
ANSWERED ON:02.12.2011  
DUTY FREE PERSONAL STUFF  
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**Will the Minister of FINANCE be pleased to state:**

- (a) the details of upper limit on personal stuff including cash, jewellery, alcohol allowed to be carried while going to/coming back from foreign countries;
- (b) whether the Government proposes to revise the upper limit on duty free personal stuff; and
- (c) if so, the details thereof alongwith the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): There is no upper limit of personal stuff/jewellery/alcoholic products while going to or coming back from abroad. However, jewellery, alcoholic drinks and other goods in excess of duty free allowance attract customs duty.

Any person resident in India may take outside India (other than Nepal and Bhutan) Indian currency notes upto an amount not exceeding Rs.7,500/-. As regards foreign exchange, RBI regulations currently permit currency notes/coins up to USD 3000 or its equivalent per person. This limit is higher for persons traveling to Iran, Iraq, Libya, Russian Federation or Commonwealth of Independent States.

A person coming into India from abroad can bring with him foreign exchange without any limit subject to a declaration to customs authorities if this is carried in cash exceeding USD 5000 or its equivalent.

- (b): There is no such proposal at this time for increasing limit on duty free personal stuff.
- (c): Does not arise in view of (b).